

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ALVI TECH SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Alvi Tech Services Private Limited
2.	Date of incorporation of corporate debtor	30 January, 2006
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai II
4.	Corporate Identity No. of corporate debtor	U45200MH2006PTC159477
5.	Address of the registered office and principal office (if any) of corporate debtor	Basement Shivam Place, Chinchpada Road, Kalyan East- 421306, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	20 th July, 2026
7.	Estimated date of closure of insolvency resolution process	16 th January, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Neha Jain Nemani IBBI Registration No. IBBI/IPA-001/IP-P-02465/2021-2022/13927
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mrs. Neha Jain Nemani Reg. Address: 2404B Parthenon Building, JP Road, 4 Bungalows, Andheri West, Mumbai City Maharashtra ,400053 Registered Email: nehavkjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ms. Neha Jain Nemani Correspondence Address: 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai 400053. Process specific email id: - cirp.alvitech@gmail.com
11.	Last date for submission of claims	3 rd August, 2026.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, VI has ordered the commencement of a corporate insolvency resolution process of Alvi Tech Services Private Limited on **20th July, 2026**.

The creditors of Alvi Tech Services Private Limited, are hereby called upon to submit their claims with proof on or before **3rd August, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mrs. Neha Jain Nemani

Interim Resolution Professional

Alvi Tech Services Private Limited

Date: 22nd July, 2026

Place: Mumbai

IBBI Reg. No. IBBI/PA-001/IP-P-02465/2021-2022/13927

AFA Validity Date – 30th June, 2027